

(b) whether an outstanding amount of ₹533.41 crore due to the State Government for the salary of 30,409 panchayat teachers would be released soon by the Central Government; and

(c) by when the payment of ₹230.61 crore would be made by the Central Government to the State Government for the completed construction work of compounds in schools under SSA ?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI SMRITI ZUBIN IRANI): (a) Yes, Sir.

(b) The Sarva Shiksha Abhiyan (SSA) supports States/UTs by providing funds for specific interventions in order to upgrade the standards of elementary education, in order to fulfil the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provisions. The SSA funds are targeted for additionality to the elementary education sector and not to substitute any States/UTs own investment in this sector.

During the Project Approval Board (PAB) meeting for consideration of Annual Work Plan and Budget of SSA, Chhattisgarh for the year 2014-15, it transpired that 36,025 teacher posts were lying vacant under State sector, whereas the number of teacher posts vacant under SSA was only 3023. The PAB observed that the teacher posts created under SSA were filled up by the State while the State sector teacher posts were lying vacant. Hence, it was suggested to the State Government that they examine the matter so that there is no substitution of teachers on State rolls to funds under the Centrally Sponsored Scheme of SSA. The State Government has since reported that 5616 teacher posts have been accommodated with a provision of ₹140.09 crore, on the State budget.

(c) No approval has been given for construction work of compound walls in schools under SSA during the year 2014-15, as priority is to provide schools, additional classrooms, toilets and drinking water facilities in schools.

Construction of roads under PMGSY

*283. SHRIMATI MOHSINA KIDWAI: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether adequate progress has been made in the construction of roads under the Pradhan Mantri Gram Sadak Yojana (PMGSY), if so, the details thereof during the last three years and the current year;

(b) the details of the Detailed Project Reports (DPRs) received from various State Governments for approval under PMGSY-II, State/Union Territory-wise;

(c) the projects sanctioned indicating the length of roads including the funds allocated, State/Union Territory-wise;

(d) whether allocation under PMGSY has been reduced drastically this year; and

(e) the details of projects pending from Chhattisgarh?

THE MINISTER OF RURAL DEVELOPMENT (SHRI CHAUDHARY BIRENDER SINGH): (a) Yes Sir, The details of Physical and Financial progress made under Pradhan Mantri Gram Sadak Yojana (PMGSY), during the last three years and during the current year are as under:

Year(s)	Nos. of eligible habitations connected	Length of roads completed (in km)	Expenditure incurred (₹ crore)
2011-12	6,537	30,995	10,946
2012-13	6,864	24,161	8,387
2013-14	6,560	25,316	13,095
2014-15 (Up to Oct. 14)	5,976	16,771	9,032

(b) The details of the Detailed Project Reports (DPRs) for the project proposals received from various State Government for approval under PMGSY-II and their status are given in Statement-I (*See below*).

(c) The State-wise details of road length sanctioned, since inception of the scheme, along with estimated cost is given in Statement-II (*See below*).

(d) Allocation of Central fund for PMGSY during year 2013-14 was ₹21,700 crore at BE stage which was substantially reduced to ₹9,806 crore at RE stage. Annual Allocation of Central funds during year 2014-15 at BE stage is ₹14,391 crore for PMGSY.

(e) A project proposal for 234 nos. of roads (1,204.54 km length) and 58 bridges with an estimated cost of ₹678.95 crore has been received in the Ministry from the State of Chhattisgarh and is under consideration.

Statement-I*Pradhan Mantri Gram Sadak Yojana (PMGSY)**Details of the Project Reports (DPRs) received/sanctioned/pending from various States under PMGSY-II*

(Length in kms. ₹ in crore)

Name of the State	Details of the DPRs received from various States under PMGSY-II				Details of works sanctioned				Proposals under consideration			
	Value of Proposal	No. of Roads	No. of Bridges	Length of Roads	Value of Proposal	No. of Roads	No. of Bridges	Length of Roads	Value of Proposal	No. of Roads	No. of Bridges	Length of Roads
Gujarat	726.31	112	9	1,210.75	677.01	109	9	1,180.30				
Karnataka	1,217.77	360	12	2,550.05	1,044.59	315	12	2,246.23				
Maharashtra (Batch-I)	488.27	118		829.34	353.00	98		636.71				
Maharashtra (Batch-II)	924.90	231	61	155.66	860.48	211	55	1,451.44				
Maharashtra (Batch-III)	359.14	76	53	530.75	359.10	76	53	530.75				
Andhra Pradesh	1,445.54	333	20	2,578.05	1,262.95	292	19	2,285.95				
Uttar Pradesh*	2,001.33	421		3,240.67	1,134.54	252		1,913.33	666.11	134		1,108.28
Haryana*	1,109.58	96	21	1,143.50	917.45	83	18	989.97				
Punjab*	952.92	147	2	1,459.50					952.92	147	2	1,459.50
TOTAL	9,225.76	1894	178	13,698.27	6,609.12	1436	166	11,234.68	1,619.03	281	2	2,567.78

Note: The balance no. of proposals received but not sanctioned and not listed under pending proposals, are not recommended by EC and are returned to the States.

*The compliance of the minutes of the Empowered committee Meeting awaited from the State.

**The compliance of the minutes of the Pre-Empowered Committee meeting awaited from the State.

Statement-II*Pradhan Mantri Gram Sadak Yojana (PMGSY)**Details of projects sanctioned to the States since inception*

Sl.No.	States UTs	Total value of projects cleared (₹ in crore)	Length of road works cleared (in km)
1	2	3	4
States			
1.	Andhra Pradesh	6,802	25,416
2.	Arunachal Pradesh	3,768	6,420
3.	Assam	10,204	17,597
4.	Bihar	25,978	50,036
5.	Chhattisgarh	8,486	29,537
6.	Goa	10	178
7.	Gujarat	3,483	12,655
8.	Haryana	2,430	5,561
9.	Himachal Pradesh	3,001	13,695
10.	Jammu and Kashmir	5,273	10,155
11.	Jharkhand	6,871	19,666
12.	Karnataka	4,385	18,632
13.	Kerala	1,517	3,358
14.	Madhya Pradesh	18,695	67,878
15.	Maharashtra	8,299	27,067
16.	Manipur	2,345	6,720
17.	Meghalaya	1,115	2,203
18.	Mizoram	973	2,852
19.	Nagaland	733	3,630
20.	Odisha	17,820	45,189
21.	Punjab	2,697	6,766
22.	Rajasthan	12,125	62,282
23.	Sikkim	1,220	3,560
24.	Tamil Nadu	3,510	14,036
25.	Tripura	3,010	4,793
26.	Uttar Pradesh	14,876	52,605

1	2	3	4
27.	Uttarakhand	3,007	8,612
28.	West Bengal	10,741	24,757
TOTAL		1,83,374	5,45,855
Union Territories			
29.	A & N Islands	32	0
30.	Dadra and Nagar Haveli	37	182
31.	Daman and Diu	10	0
32.	Delhi	5	0
33.	Lakshadweep	5	0
34.	Puducherry	12	88
TOTAL		101	270
GRAND TOTAL		1,83,474	5,46,125

Fuel supply agreements

*284. SHRI S. THANGAVELU :Will the Minister of COAL be pleased to state:

(a) whether it is a fact that the Coal India Limited (CIL) has agreed to a staggered level of penalty ranging from 1.5 per cent to 40 per cent for failure to meet supply commitments to power companies in its recent board meeting;

(b) if so, the details thereof;

(c) whether it is also a fact that CIL has also concurred to amend the “April 16 model” for fuel supply agreements; and

(d) whether CIL has consented for importing coal for attaining a trigger level of 80 per cent of the contracted quantity, if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI PIYUSH GOYAL): (a) to (c) Yes, Sir. The Model Fuel Supply Agreement (FSA) with the new power plants commissioned/being commissioned after 31.3.2009 to 31.3.2015 was initially modified by CIL Board in its 282nd meeting held on 16.04.2012 pursuant to a Presidential Directive issued on 04.04.2012, which was further modified by the CIL Board in its 286th meeting held on 07.08.2012. Amongst other modifications, the Board also considered to revise the penalty for supply of coal below the minimum assured supply commitment under the FSA *i.e.* trigger level 80% of the Annual Contracted Quantity (ACQ) in a staggered manner on linear basis. The table